

some steps to present these infiltrators by constructing a barbed wire fence between the borders of Mizoram and Bangladesh.

SHRI ARUN NEHRU : We are discussing the Kutch border. I need notice for this question. But basically our policy always is to stop infiltration, whether it is the Kutch border or Punjab or Bangladesh border, and our effort will be to stop infiltration at all costs.

MR. SPEAKER : Shri Mool Chand Daga. No. no. You will come in the second round, Mr. Daga.

Extradition of Extremists

*227. **SHRI UTTAM RATHOD :** Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it is a fact that Prime Minister had talks with the respective Heads of Government during his recent tour abroad regarding the extradition of extremists and terrorists from USA, UK and Canada; and

(b) if so, the reaction of those Governments ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI K.R. NARAYANAN) : (a) and (b). A statement is given below.

Statement

During his visit to London in October, 1985, the Prime Minister discussed with the British Prime Minister the activities of the anti-Indian elements in the UK. A suggestion was received that the UK Suppression of Terrorism Act, 1978 be extended of India. The proposal is being examined.

There was a general discussion with the Prime Minister of Canada regarding the anti-Indian extremists' activities, Canada has extended Part II of its Extradition Act to be in force with regard to India as from October

31, 1985. Now extradition can be sought of persons convicted or charged with offences in India committed after October 31, 1985. The question of concluding an extradition treaty with Canada is under consideration.

The question of extradition of terrorists and extremists was not discussed with the USA at the Head of Government level during Prime Minister's recent visit abroad. Extradition arrangements exist between India and the USA in term of (i) an Extradition Treaty concluded between the USA and the UK in December, 1931; and (ii) extension of Extradition Act, 1962 to the USA with effect from 1st April, 1966.

SHRI UTTAM RATHOD : How far the arrangements with the USA have been helpful to us in the past ?

SHRI K. R. NARAYANAN : In the past we have been trying our best to urge upon the USA to deal strongly with those who break the law there and indulge in anti-Indian activity. When the Prime Minister was in the United States in last June, he took it up very strongly with the President, which was reflected in the joint statement issued after the visit. Recently they have served notice of deportation on one of those who have been indulging in anti-Indian activities. I think, there has been a slight improvement in the manner in which the USA have been dealing with anti-Indian activities in the US.

SHRI UTTAM RATHOD : Is it a fact that some of the extremists are now assembling in Equador ? Do we have such an arrangement as extradition with Equador ?

SHRI K. R. NARAYANAN : We do not have any extradition treaty with Equador. But we have been assured by the Equadorian Government that they have not been dealing with the "Khalistan" extremists and that they recognise only the Government of India as the rightful Government of every part of India. There have been reports of some of them going to Equador, but most of them have not proved to be correct.

[Translation]

SHRI BANWARI LAL PUROHIT : Mr. Speaker, Sir, through you I want to know

from the Hon. Minister whether he had talks with the U. S. Government regarding closing down of 25 to 30 schools imparting training to terrorists being run at Camper, etc., there and if so, what is the attitude of U. S. Government to it ?

[English]

SHRI K. R. NARAYANAN : The terrorist schools are not specifically intended for India, but nevertheless we have taken up this question with the U. S. Government, because some terrorists, who operate against India, have been trained in these schools. We have made very strong representations to the U. S. Government on this subject and I think, they have been trying to deal with this question.

Measures to Curb Pollution

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*228. **SHRI CHINTAMANI JENA :**
SHRI JAI PRAKASH AGARWAL :

Will the PRIME MINISTER be pleased to state :

(a) whether Government is aware that most of the big cities are facing a great problem of pollution due to smoke emitted by transport vehicles;

(b) if so, whether any survey has been conducted by the Institute of Petroleum Exploration, Dehradun on vehicles emitting smoke;

(c) the names of the cities surveyed and what are the findings; and

(d) the suggestions made to stop the pollution due to smoke from vehicles ?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI) : (a) Yes, Sir.

(b) and (c). Yes Sir, The sample survey was conducted only in Delhi by the Indian

Institute of Petroleum, Dehradun. The findings of the survey indicate that a large proportion of vehicles exceed the prescribed emission limits.

(d) No suggestions were made in the IIP Report. The objective of the Survey was to gather baseline data on exhaust emission characteristics of Indian Vehicles.

SHRI CHINTAMANI JENA : Mr. Speaker Sir, it is admitted in the reply that a large proportion of vehicles that are plying in Delhi, exceed the prescribed emission limits, as reported by the IIP after conducting the survey and study. May I know the action Government has taken to check such pollution ? Is it a fact that on November 11 this year, the Minister himself had said that all petrol pumps in Delhi would be checked and a survey would be conducted ? Is it also a fact that the Hon'ble Minister had told that Government and private vehicles will have periodical checks in this regard ? I would like to know whether such checks have been started. If so, from when they were started.

SHRI Z. R. ANSARI : The action taken by the Government is that standards have been laid down for reducing the automobile emission in the best manner. The State Governments have been advised to make necessary changes in the Motor Vehicle Rules after enforcement of the standard. The Petroleum Industry has been asked to limit the use of lead in motorised spirit. I think the Central Pollution Board is interacting with the manufacturers to incorporate design modifications. Campaigns are being organised for public awareness. These are the measures which have been taken so far. I have given a statement in this regard only yesterday in this very august House that we are thinking to go ahead with pollution control. Till now our present laws do not have enough teeth to take action against the industries or against those who are polluting the atmosphere. Now, we are determined to give those teeth to the Administration to take stringent action against those who are polluting the atmosphere.

SHRI CHINTAMANI JENA : In my second Supplementary I would like to know